# (1)

# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP.No.203/96 in OA.No.163/95

Dated New Delhi, this 7th day of October, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J) HON'BLE SHRI K. RAMAMOORTHY, MEMBER (A)

- 1. Delhi Prosecutors Welfare Association Prosecution Branch District Courts, Tis Hazari DELHI, through its Secretary Shri B. S. Joon
- 2. Shri B. S. Joon
  S/o Shri Partap Singh
  R/o B-1/1554 Vasant Kunj
  NEW DELHI.
  (Secretary of applicant no.1) ... Petitioners

By Advocate: Shri Sunil Malhotra

#### versus

Union of India, through its Secretary Shri K. Padmanabhiah Secretary Home Ministry of Home Affairs North Block NEW DELHI.

... Respondent

By advocate: Shri E. X. Joseph

## ORDER (Oral)

## Shri A. V. Haridasan, VC(J)

OA.No.163/95 was finally disposed of by order dated 7.3.1996 with certain directions. Alleging that the respondents have not complied with the directions thereby showing defiance towards the orders of the Tribunal, the petitioners have filed this Contempt Petition praying that action under Contempt of Court may be initiated against the respondent. Nontice was served on the respondent. A reply has been filed wherein it has been stated that necessary

Contd..2

1

orders in compliance with the directions contained in the orders of the Tribunal has been issued on 23.9.1996 and respondents has also expressed regrets for the delay in implementation of the orders of the Tribunal. Taking note of the fact that, though belately, the respondents have complied with the directions of the Tribunal, we consider it not appropriate to take any further action in the matter. In the result, the Contempt Petition is dismissed and notice discharged.

(K. Ramamoorthy)
Member(A)

(A. V. Haridasan) Vice Chairman(J)

dbc

Ca